

MINUTES OF MEETING No.04/19 OF NORMS COMMITTEE-I (DES-I SECTION) DATED 23.5.2018 ACTUALLY HELD ON 12.6.2018

In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded is to be accepted. The U.O NO / O.M No of the scanned copy is reflected in the minutes.

- (i) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Sh.S.B.S.Reddy, Additional DGFT and Chairman, NC-I. The email address is :sbsreddy@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 04/19 of the Norms Committee (NC-I) for the licensing year 2017-2018 dated 23.5.2018 actually held on 12.6.2018 held under the Chairmanship of Sh.S.B.S.Reddy, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	SH. K.K.Tiwari, Industrial Adviser	476	23066262	DHI Udyog Bhawan
3.	Sh. K.S.Sodhi, Asst. Director			MSME ,Nirman Bhawan
3.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, Udyog Bhawan
4	Sh. S.K.Panigrahi , E.O	404	23061562 Extn.265	DGFT, Udyog Bhawan

Case No.:24/19/80-ALC2/2017	Party Name:PRABHA ENGINEERING PVT. LTD.	Meet No/Date:4/80-ALC2/2018 23.05.2018	Status: Deferred
HQ :01/80/050/00305/AM18/	File RLA :03/95/040/01016/AM16/	Lic.No/Date:0310804117 22.04.2016	Defer Date:23.05.2018
1 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ask the firm to submit information on following :- i. The specification of import item 2,3,&4. Case is deferred.			

Case No.:28/19/80-ALC2/2017	Party Name:ASHOKA MANUFACTURING LTD,	Meet No/Date:4/80-ALC2/2018 23.05.2018	Status: Deferred
HQ	File RLA	File Lic.No/Date:0210206863	

केंद्र प्रमुख, विदेश व्यापार
उप सहाय निदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/80/050/00309/AM18/	:02/24/040/00077/AM17/	28.07.2016
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Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ask the firm to submit information on following :-

- The net content of export item 1 & 2 in kgs .
 - The thickness import item aluminium sheet and net content of aluminium sheet in export item. .
 - The diameter of tube.
- Case is deferred.

Case ALC2/2017	No.: 19/19/80-	Party Name: SHAKTIMAN RUB ROLLS P.LTD.,	Meet ALC2/2018 23.05.2018	No/Date: 4/80-	Status: Approved
HQ :01/80/050/00300/AM18/	File	RLA :33/24/040/00002/AM17/	File	Lic.No/Date:3310030343 07.09.2016	

Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as as under :-

Sl. No.	Export item	Quantity	Import item	Quantity allowed
1.	Oil resistant metal fitted/ metal bounded/ metal unbounded rubber parts moulded / extruded including Engine Mounting and automotive part paddy Dehusking Rolls/ Rubber Rolls- 30000 nos. containing 202.500 MT of Rubber compound	264.000MT	Synthetic Rubber (NBR)	127.575 MT
			Zinc oxide Active	2.552MT
			Misc. Chemicals included sulphur, titanium dioxide, silane coupling agent (Sl.69), stearic acid. Etc.	4.678MT
			Silica	52.506 MT
			Rubber chemicals (Accelerators/ Antioxidant)	2.43 MT
			Bonding Agent/ Adhesive	0.615 MT
			Cast iron / Aluminium Drums / Sleeves (Prime /Used)	Net to Net with --- in Export

Note: Value cap on item NO. 3 & 5 as per General Note 8 of all products group in the Hand Book of Procedure.

RA concerned may take necessary action as per the decision of NC.

Case ALC2/2017	No.: 68/19/80-	Party Name: BLISS ANAND PVT.LTD.,	Meet ALC2/2018 23.05.2018	No/Date: 4/80-	Status: Deferred
HQ :01/80/050/00349/AM18/	File	RLA :05/23/040/00266/AM17/	File	Lic.No/Date:0510399681 12.09.2016	

Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to request the firm to appear for personal hearing before norms committee with samples of the product and technical literature . Case is deferred.

के० जी० राजेंद्र सिंह
उप महानिदेशक
Deputy Director General
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.: 26/19/80-ALC2/2017	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00307/AM18/	RLA File :03/95/040/00472/AM17/	Lic.No/Date: 0310807786 14.09.2016	
5 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. Committee decided to ratify the norms as under :- i. The import item is allowed 1.065 kg/kg content in export item RA concerned may take further necessary action as per the decision of NC.			

Case No.: 20/19/80-ALC2/2017	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00301/AM18/	RLA File :03/95/040/00420/AM17/	Lic.No/Date: 0310807910 20.09.2016	
6 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. Committee observed that no separate qty of coils and strips has been given and decided to ratify the norms as under :- i. Import item allowed with 1.065 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

Case No.: 27/19/80-ALC2/2017	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00308/AM18/	RLA File :03/95/040/00459/AM17/	Lic.No/Date: 0310807911 20.09.2016	
7 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. Committee observed that no separate qty of coils and strips has been given and decided to ratify the norms as under :- i. Import item allowed with 1.065 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

Case No.: 21/19/80-ALC2/2017	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Deferred
HQ File :01/80/050/00302/AM18/	RLA File :03/95/040/00477/AM17/	Lic.No/Date: 0310807952 21.09.2016	
8 Decision : The committee considered the case as per agenda and noted that application was sent to DIET on 13.2.2018 for their examination / comments. It is decided to remind DEIT to expedite			

their comments. case is deferred.

Case ALC2/2017	No.: 25/19/80-	Party ENGINEERING COMPANY LIMITED,	Name: ICEM PRIVATE	Meet ALC2/2018 23.05.2018	No/Date: 4/80-	Status: Approved
HQ :01/80/050/00306/AM18/	File	RLA :03/94/040/00640/AM17/	File	Lic.No/Date: 0310808504 18.10.2016		

Decision : The committee considered the case as per agenda and decided to ratify the norms on the basis of written comments furnished by the DIPP (Technical support section)O.M No.7/123/2018-TSW dated 14.3.2018 as under :-

1. Word 'Relevant' may be prefixed with the description of import items at Sl. No.1, 2&3.
2. Quantity of import item at Sl. No.1 may be allowed as under:
 - (i) For export item at Sl. No.1 namely, Dish Ends, as 1.10 Kgs/Kg. content in the export item.
 - (ii) For export item at Sl. No.2 namely, Rolled Shell, as 1.05 Kgs./Kg. content in the export item.
 - (iii) For export item at Sl. No.2 namely, Cones, as 1.18 Kgs./Kg. content in the export item.
 - (iv) For export item at Sl. No.2 namely, Fabricated Steel Clad Plates, as 1.05 Kgs./Kg. content in the export item.
3. Quantity of import item at Sl. No.2 may be allowed as under:
 - (ii) As 1.18 Kgs./Kg content in the export item at Sl. No.3 (Clad dish Ends)
4. Quantity of import item at Sl. No.3 may be allowed as under:
 - (ii) As 1.18 Kgs./Kg content in the export item at Sl. No.4 (Clad dish Ends)

RA concerned may take further necessary action as per the decision of NC

Case ALC2/2017	No.: 22/19/80-	Party FOILS PVT. LTD.	Name: PHOENIX	Meet ALC2/2018 23.05.2018	No/Date: 4/80-	Status: Approved
HQ :01/80/050/00303/AM18/	File	RLA :03/95/040/00597/AM17/	File	Lic.No/Date: 0310809223 22.11.2016		

Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. Committee observed that no separate qty of coils and strips has been given and decided to ratify the norms as under :-

- i. Import item allowed with 1.065 Kgs/Kg content in the export product.

RA concerned may take further necessary action as per the decision of NC.

Case ALC2/2017	No.: 71/19/80-	Party KANEMITSU PRIVATE LIMITED	Name: JBM PULLEYS	Meet ALC2/2018 23.05.2018	No/Date: 4/80-	Status: Deferred
HQ :01/80/050/00352/AM18/	File	RLA :05/23/040/00442/AM17/	File	Lic.No/Date: 0510400867 20.12.2016		

Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ask the firm to submit information on following :-

कॉम. चीफ. ऑफिस/उप. महानिदेशक
उप. महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- i. The weight of the export product ..
 ii. The weight of import item steel shape blank.
 Case is deferred.

Case No.: 23/19/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00304/AM18/	RLA File :09/24/040/00490/AM17/	Lic.No/Date: 0910064518 23.12.2016	

12 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as per the earlier decision taken by NC in respect of Advance authorisation No. 910064535 dated 26.12.2016 as under :-

1. The import item as mentioned in the authorisation is allowed 2.48 kg/kg content in export product with condition that weight of the export product to be taken as mentioned in shipping Bill.
 RA concerned may take further necessary action as per the decision of NC.

Case No.: 67/19/80-ALC2/2017	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00348/AM18/	RLA File :05/23/040/00478/AM17/	Lic.No/Date: 0510401151 05.01.2017	

13 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under :-

- i. The import item at sl. No 1 is allowed 1.05 kg/kg content in export product.
 ii. The import item at sl. No . 2 to 18 are allowed net to net under GN-4 with accountability clause.

RA concerned may take further necessary action as per the decision of NC.

Case No.: 72/19/80-ALC2/2017	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00353/AM18/	RLA File :05/23/040/00471/AM17/	Lic.No/Date: 0510401158 05.01.2017	

14 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under :-

- i. The import item at sl. No 1 is allowed 1.05 kg/kg content in export product.
 ii. The import item at sl. No . 2 to 8 are allowed net to net under GN-4 with accountability clause.

RA concerned may take further necessary action as per the decision of NC.

केंद्र प्रमुख
 उप महासंचालक
 Deputy Director General of Foreign Trade
 विदेश व्यापार
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 उद्योग भवन, New Delhi

Case No.: 31/19/80-ALC2/2017	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00312/AM18/	RLA File :31/83/040/00146/AM17/	Lic.No/Date: 3110066571 03.02.2017	
15 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under:- i.All the import items at sl No 1 to 12 are allowed net to net under GN-4 with accountability clause. RA concerned may take further necessary action as per the decision of NC.			

Case No.: 69/19/80-ALC2/2017	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00350/AM18/	RLA File :05/24/040/00542/AM17/	Lic.No/Date: 0510401487 03.02.2017	
16 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under :- i. The import item at sl. No .1 is allowed with 1 % wastage . ii. The import item at sl. No 2 to 4 are allowed with 5 % wastage. iii. The import item at sl. No 5 to 12 are allowed 0.25 kg/kg content in export product RA concerned may take further necessary action as per the decision of NC.			

Case No.: 70/19/80-ALC2/2017	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00351/AM18/	RLA File :05/24/040/00532/AM17/	Lic.No/Date: 0510401488 03.02.2017	
17 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under :- i. The import item at sl. No .1,7,13,19,25 and 31 are allowed with 1 % wastage . ii. The import item at sl. No 2,3,4,8,9,10,14,15,16,20,21,22,26,27,28,32,33 and 34 are allowed with 5 % wastage. iii. The import item at sl. No 5 ,6,12,17,18,23,24,29,30,35 and 36 are allowed 0.25 kg/kg content in export product RA concerned may take further necessary action as per the decision of NC.			

Case No.: 29/19/80-ALC2/2017	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00310/AM18/	RLA File :34/24/040/00300/AM17/	Lic.No/Date: 3410042936 15.02.2017	

Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under:-

i. The import item at sl. No 1 to 5 are allowed as applied

RA concerned may take further necessary action as per the decision of NC.

19	Case No.: 32/19/80-ALC2/2017	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
	HQ File :01/80/050/00313/AM18/	RLA File :31/83/040/00175/AM17/	Lic.No/Date: 3110066626 17.03.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under:- i.All the import items at sl No 1 to 12 are allowed net to net under GN-4 with accountability clause. RA concerned may take further necessary action as per the decision of NC.				

20	Case No.: 10/19/80-ALC2/2017	Party Name: VERTICE GLOBAL PVT LTD	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
	HQ File :01/80/050/00291/AM18/	RLA File :09/24/040/00071/AM18/	Lic.No/Date: 0910065015 11.05.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under:- i. The import item as mentioned in the authorisation is allowed 88,920 kgs (988 kg/ 1 million blade, taking cue from SION C- 829. RA concerned may take further necessary action as per the decision of NC.				

21	Case No.: 11/19/80-ALC2/2017	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Deferred
	HQ File :01/80/050/00292/AM18/	RLA File :09/24/040/00054/AM18/	Lic.No/Date: 0910065039 15.05.2017	
Decision : The committee considered the case as per agenda to ask the firm to submit information on following points :- i. The weight of each export item ii. Stage wise wastage Case is deferred				

22	Case No.: 30/19/80-ALC2/2017	Party Name: AIROIL-FLAREGAS PVT. LIMITED	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
	HQ File	RLA File	Lic.No/Date: 0810140331	

कें० पी० सिंह
उप महानिदेशक, वाणिज्य
Deputy Director General of Foreign Trade
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Udyog Bhawan, New Delhi

:01/80/050/00311/AM18/	:08/24/040/00038/AM18/	23.05.2017	
Decision : The committee considered the case as per agenda and decided to ratify the norms based on the written comments furnished by DIPP vide their O.M. No. 7/197/18/ TS dated 1.6.2018 is as under :- i. The import item at sl no. 1 to 12 are allowed under SION C -1647 with the condition that import items should be of relevant grade,size,thickness, diameter as contained in the export product . ii. The net content of above inputs in the export product will be certified by Jurisdictional GST Authorities. RA concerned may take further necessary action as per the decision of NC.			

Case ALC2/2017	No.: 7/19/80-	Party ENGINEERING PRIVATE LIMITED	Name: AZAD	Meet ALC2/2018 23.05.2018	No/Date: 4/80-	Status: Approved
HQ :01/80/050/00288/AM18/	File	RLA :09/24/040/00081/AM18/	File	Lic.No/Date:0910065180 19.06.2017		
23	Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as per the earlier decision taken by NC in respect of Advance authorisation No. 0910063936 dated 15.7.2016 as under :- 1. The import item as mentioned in the authorisation is allowed 1.91kg/kg content in export product, with the condition that weight of the export product to be taken as mentioned in shipping bill. RA concerned may take further necessary action as per the decision of NC.					

Case ALC2/2017	No.: 8/19/80-	Party ENGINEERING PRIVATE LIMITED	Name: AZAD	Meet ALC2/2018 23.05.2018	No/Date: 4/80-	Status: Approved
HQ :01/80/050/00289/AM18/	File	RLA :09/24/040/00080/AM18/	File	Lic.No/Date:0910065181 19.06.2017		
24	Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as per the earlier decision taken by NC in respect of Advance authorisation No.0 910063936 dated as under :- 1. The import item as mentioned in the authorisation is allowed 1.91 kg/kg content in export product, with the condition that weight of the export product to be taken as mentioned in shipping bill. RA concerned may take further necessary action as per the decision of NC.					

Case ALC2/2017	No.: 9/19/80-	Party ENGINEERING PRIVATE LIMITED	Name: AZAD	Meet ALC2/2018 23.05.2018	No/Date: 4/80-	Status: Approved
25	HQ :01/80/050/00290/AM18/	File	RLA :09/24/040/00083/AM18/	File	Lic.No/Date:0910065179 19.06.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in						

the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as per the earlier decision taken by NC in respect of Advance authorisation No.0910063934 dated 15.7.2016 as under :-

1. The import item as mentioned in the authorisation is allowed 1.93 kg/kg content in export product, with the condition that weight of the export product to be taken as mentioned in shipping bill.

RA concerned may take further necessary action as per the decision of NC.

Case No.:15/19/80-ALC2/2017	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00296/AM18/	RLA File :34/24/040/00311/AM17/	Lic.No/Date:3410043421 30.08.2017	
26 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under :- i. The import item at sl. No. 1,2 &3 are allowed as applied ii. The import item at sl. No. 4 are allowed net to net with accountability clause. RA concerned may take further necessary action as per the decision of NC.			

Case No.:16/19/80-ALC2/2017	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:4/80-ALC2/2018 23.05.2018	status: Approved
HQ File :01/80/050/00297/AM18/	RLA File :34/24/040/00363/AM17/	Lic.No/Date:3410043420 30.08.2017	
27 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under :- i. The import item at sl. No. 1,2 &3 are allowed as applied ii. The import item at sl. No. 4 is allowed net to net with accountability clause. RA concerned may take further necessary action as per the decision of NC.			

Case No.:37/19/80-ALC2/2017	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00318/AM18/	RLA File :03/94/040/00432/AM18/	Lic.No/Date:0310815644 08.09.2017	
28 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under :- i. RA shall call import items 5 to 8, 15 and 16 in number also and incorporate same in the authorisation. ii. The import item at sl. No. 5 to 8 & 15 to 16 are allowed under GN -4 with condition that RA concerned should call for the numbers and specifications from the authorisation holder.			

ii. The other import items are allowed under SION C -1647.

RA concerned may take further necessary action as per the decision of NC.

29	Case No.: 44/19/80-ALC2/2017	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
	HQ File :01/80/050/00325/AM18/	RLA File :03/95/040/00365/AM18/	Lic.No/Date: 0310816114 04.10.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under :- i. The item at sl no. 4 to 6 and 11 to 14 are allowed net to net under GN-4 with condition that RA concern will ask the firm to submit the import item's part numbers and specifications. ii. The other items are allowed under SION C-1647 RA concerned may take further necessary action as per the decision of NC.				

30	Case No.: 17/19/80-ALC2/2017	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
	HQ File :01/80/050/00298/AM18/	RLA File :34/24/040/00161/AM18/	Lic.No/Date: 3410043532 10.10.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under :- i. The import item at sl. No. 1 to 11 , 13 to 17 and 19 to 21 are allowed on net to net with accountability. ii. The item at sl. No 12 R concern call the net content of polypropylene in export product and allow 5 % wastage on net content shall be accountable. iii. The item at sl. No 18 is allowed with 1 % wastage. RA concerned may take further necessary action as per the decision of NC.				

31	Case No.: 18/19/80-ALC2/2017	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: deferred
	HQ File :01/80/050/00299/AM18/	RLA File :17/24/040/00050/AM18/	Lic.No/Date: 1710006668 10.10.2017	
Decision : The committee considered the case as per agenda and decided to refer the matter to the technical consultant for comments. Case is deferred.				

32	Case No.: 14/19/80-ALC2/2017	Party Name: ANSTECH	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
	HQ File :01/80/050/00295/AM18/	RLA File :34/24/040/00176/AM18/	Lic.No/Date: 3410043534 11.10.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in				

उद्योग विभाग, नई दिल्ली
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

the presence of technical representatives of DHI, DIPP and MSME/. It is decided to allow the import item on net to net under GN-4 with accountability clause.

RA concerned may take further necessary action as per the decision of NC.

33	Case No.:13/19/80-ALC2/2017	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:4/80-ALC2/2018 23.05.2018	Status: Deferred
	HQ File :01/80/050/00294/AM18/	RLA File :31/83/040/00086/AM18/	Lic.No/Date:3110066891 17.10.2017	
Decision : The committee considered the case as per agenda and decided to request the firm to submit information on following :- i. The details of indigenous input for each export item separately. ii. The technical specification of import item indicating its basic polymer. iii. The weight of import item in export product. iv. The total weight of export product. Case is deferred				

34	Case No.:45/19/80-ALC2/2017	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2018 23.05.2018	Status: Deferred
	HQ File :01/80/050/00326/AM18/	RLA File :03/95/040/00476/AM18/	Lic.No/Date:0310816384 17.10.2017	
Decision : The committee considered the case as per agenda and decided to request the firm to submit information on following:- i. The details of indigenous inputs used for each export product . ii. The technical specifications of import item indicating its basis polymer. iii. What is the use if import item Rope and its specifications. Case is deferred.				

35	Case No.:65/19/80-ALC2/2017	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:4/80-ALC2/2018 23.05.2018	Status: Approved
	HQ File :01/80/050/00346/AM18/	RLA File :05/24/040/00315/AM18/	Lic.No/Date:0510404349 23.10.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :- i. The import item at sl. No 1 to 3 are allowed with 1 % wastage ii. The import item at sl . no 4 is allowed 0.5 % of FOB Value. RA concerned may take further necessary action as per the decision of NC.				

36	Case No.:6/19/80-ALC2/2017	Party Name:NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2018 23.05.2018	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0210207906	


 Deputy Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Sampling Arm, NIP, Holder & D Bag			
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RA concerned may take further necessary action as per the decision of NC.

38	Case No.: 46/19/80- ALC2/2017	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date: 4/80- ALC2/2018 23.05.2018	Status: Deferred
	HQ File :01/80/050/00327/AM18/	RLA File :03/95/040/00236/AM18/	Lic.No/Date: 0310816625 30.10.2017	
Decision : The committee considered the case as per agenda and noted that the application was referred to DIET on 26.2.2018 for their examination and comments. It is decided to remind DEIT to expedite their comments. Case is deferred.				

39	Case No.: 34/19/80- ALC2/2017	Party Name: CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Meet No/Date: 4/80- ALC2/2018 23.05.2018	Status: Deferred
	HQ File :01/80/050/00315/AM18/	RLA File :31/83/040/00101/AM18/	Lic.No/Date: 3110066895 31.10.2017	
Decision : The committee considered the case as per agenda and noted that complete set of application has been received now and being sent to DHI for their examination and comments. Case is deferred.				

40	Case No.: 42/19/80- ALC2/2017	Party Name: THERMAX LTD.,	Meet No/Date: 4/80- ALC2/2018 23.05.2018.	Status: Approved
	HQ File :01/80/050/00323/AM18/	RLA File :31/83/040/00075/AM18/	Lic.No/Date: 3110066898 31.10.2017	
Decision : The committee considered the case as per agenda . It is decided to ratify the norms based on the written comments furnished by DHI (TSW (B) section) Uo. No. 3/5/2018-TSW (B) dated 19.3.2018 as under:				
<u>Export</u> Boiler pressure parts for 2X Flue Gas Steam Generators – 2 numbers. The total export weight of two boilers is 2166.9 MT & the same may be incorporated in the Advance authorisation.				
<u>Import</u> There are total 20 items of import. The import item consists of different types of steel pipes & tubes. The percentage of wastage on net content is allowed as per C-1647 or as applied whichever is lower.				
RA concerned may take further necessary action as per the decision of NC.				

41	Case No.: 4/19/80- ALC2/2017	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date: 4/80- ALC2/2018 23.05.2018	Status: Approved
	HQ File :01/80/050/00285/AM18/	RLA File :53/24/040/00010/AM18/	Lic.No/Date: 5310019530 03.11.2017	

Decision : The Committee deliberated on the matter and taking clue from the written comments furnished by DIPP (TSW section) vide their letter no 07/9/2016-TSW dated 08.12.2017.It is decided to ratify the norms as under :-

Export item Name	Quantity in (Number)	Import item name	Quantity allowed
1. Single Blood Bag	3440.000	PVC Compound	1.10 kg /kg content contained in export product
2. Single Blood Bag with NIP	1860.000	Stainless Steel Capillary (Cannule with Protective Cap) (Needle Assembly)	1.03 number/number content contained in export product
3. Single Blood Bag with Sampling Arm & NIP	4200.000	Evident Paper- Plastic in Roll or Sheet (Self Adhesive)	1.04 sq. mtr/ sq. mtr. content contained in export product
4. Single Transfer Bag	4200.000	Aluminium Foil Cover (Laminated Aluminium Pouch)	1.02 number/number content contained in export product
5. Double Blood Bag	84744.000	Plasma Cap (Rubber Cap)	1.03 number/number content contained in export product
6. Double Blood Bag with Sampling Arm	1860.000	Luer Adaptor Holder Assembly	1.03 number/number content contained in export product
7. Double Blood Bag with Sampling Arm, NIP, Holder & D Bag	67440.000	Oxygen Absorber	1.03 number/number content contained in export product
8. Triple Blood Bag	118612.000	Y Tube	1.03 number/number content contained in export product
9. Triple Blood Bag with Sampling Arm, NIP, Holder & D Bag	66600.000	Thermal Transfer Ribbon 110 mm width x 300 mtr Long	1.03 meter/meter content contained in export product
10. Triple Blood Bag SAGM with Sampling Arm	3200.000	Big Break off Valve (Big BOV)	1.03 number/number content contained in export product
11. Top & Bottom Triple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	57204.000	Y Connector	1.03 number/number content contained in export product
12. Quadruple	1830.000	Soft Shell Filter (CRC Filter)	1.03 number/number content contained in

Blood Bag			export product
13. Quadruple Blood Bag SAGM	50820.000	Stamping Foil Tape 27 mm width x 500 mtr Long	1.03 meter/meter content contained in export product
14. Quadruple Blood Bag SAGM with Sampling Arm & Holder	1380.000	Tube Connector	1.03 number/number content contained in export product
15. Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	13914.000	Tube Holder	1.03 number/number content contained in export product
16. Quadruple Blood Bag SAGM Buffy with Sampling Arm, NIP, Holder & D Bag	20880.000	Big Break off Valve Sleeve (Big BOV Sleeve)	1.03 number/number content contained in export product
17. Top & Bottom Quadruple Blood Bag SAGM with CRC Filter, Sampling Arm, NIP, Holder & D Bag	2160.000	TAB Tube Connector	1.03 number/number content contained in export product
18 Top & Bottom Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	92735.000	PET-CPP Cover	1.02 number/number content contained in export product
19. Quadruple Transfer Bag	1740.000		

RA concerned may take further necessary action as per the decision of NC.

Case No.: 36/19/80-ALC2/2017	Party Name: ASHOKA MANUFACTURING LTD,	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Deferred
HQ File :01/80/050/00317/AM18/	RLA File :02/24/040/00120/AM18/	Lic.No/Date: 0210207941 03.11.2017	

42 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ask the firm to submit information on following :-

- The net content of export item 1 & 2 in kgs.
 - The net content of each import item in export product .
- Case is deferred.

43	Case No.:12/19/80-ALC2/2017	Party Name:HTL LIMITED	Meet No/Date:4/80-ALC2/2018 23.05.2018	Status: Deferred
	HQ File :01/80/050/00293/AM18/	RLA File :04/24/040/00151/AM18/	Lic.No/Date:0410163668 06.11.2017	
Decision : The committee considered the case as per agenda and noted that the application was referred to DIET on 09.2.2018 for their examination and comments. It is decided to remind DEIT to expedite their comments. Case is deferred.				

44	Case No.:73/19/80-ALC2/2017	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:4/80-ALC2/2018 23.05.2018	Status: Deferred
	HQ File :01/80/050/00354/AM18/	RLA File :05/23/040/00293/AM18/	Lic.No/Date:0510404529 07.11.2017	
Decision : The committee considered the case as per agenda and it is decided to send a copy of the application to MSME for their examination / comments. Case is deferred				

45	Case No.:2/19/80-ALC2/2017	Party Name:TIL LIMITED	Meet No/Date:4/80-ALC2/2018 23.05.2018	Status: Approved
	HQ File :01/80/050/00283/AM18/	RLA File :02/24/040/00121/AM18/	Lic.No/Date:0210207957 09.11.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :- i. The import item at sl.no. 154 and 168 to 179 are allowed under SION C-1647 . ii. The rest of the other import items are allowed net to net under GN-4 with accountability clause. RA concerned may take further necessary action as per the decision of NC				

46	Case No.:75/19/80-ALC2/2017	Party Name:KHANNA POLYRIB(P)LTD.,	Meet No/Date:4/80-ALC2/2018 23.05.2018	Status: Approved										
	HQ File :01/80/050/00356/AM18/	RLA File :06/24/040/00036/AM18/	Lic.No/Date:0610038732 09.11.2017											
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under:-														
<table border="1"> <thead> <tr> <th>Sl. No.</th><th>Export item</th><th>Qty.</th><th>Import item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>1</td><td>UHMW PADS (various sizes 183 PCS) made of HDPE</td><td>11460 Kgs.</td><td>UHMW (HDPE) powder</td><td>12033 kg</td></tr> </tbody> </table>					Sl. No.	Export item	Qty.	Import item	Qty.	1	UHMW PADS (various sizes 183 PCS) made of HDPE	11460 Kgs.	UHMW (HDPE) powder	12033 kg
Sl. No.	Export item	Qty.	Import item	Qty.										
1	UHMW PADS (various sizes 183 PCS) made of HDPE	11460 Kgs.	UHMW (HDPE) powder	12033 kg										
RA concerned may take further necessary action as per the decision of NC														

47	Case No.:78/19/80-ALC2/2017	Party Name: SMS INDIA PVT. LTD.,	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Deferred
	HQ File :01/80/050/00359/AM18/	RLA File :05/24/040/00341/AM18/	Lic.No/Date: 0510404554 09.11.2017	
Decision : The committee considered the case as per agenda and noted that the application was referred to DIPP on 26.2.2018 for their examination and comments. It is decided to remind DIPP to expedite their comments. Case is deferred.				

48	Case No.:43/19/80-ALC2/2017	Party Name: THERMAX LTD	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
	HQ File :01/80/050/00324/AM18/	RLA File :31/83/040/00098/AM18/	Lic.No/Date: 3110066910 10.11.2017	
Decision : The committee considered the case as per agenda . It is decided to ratify the norms as per the written comments furnished by DHI (TSW (B) section) Uo. No. 3/5/2018-TSW (B) dated 19.3.2018 as under:				
<u>Export</u> 2X70 TPH Bagasse fired Boiler – 2 numbers.				
<u>Import</u> There are total 7 items of import. The import item consists of different types of steel pipes & tubes. The percentage of wastage on net content is allowed as per SION C-1647 or as applied whichever is lower.				
RA concerned may take further necessary action as per the decision of NC.				

49	Case No.:79/19/80-ALC2/2017	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Deferred
	HQ File :01/80/050/00360/AM18/	RLA File :05/24/040/00318/AM18/	Lic.No/Date: 0510404568 10.11.2017	
Decision : The committee considered the case as per agenda. It is noted that application was sent to DIPP (chemical) on 26.2.2018 for their examination / comments. It is decided to remind DIPP (chemical) to expedite their comments. Case is deferred.				

50	Case No.:76/19/80-ALC2/2017	Party Name: SENIOR INDIA PRIVATE LIMITED	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
	HQ File :01/80/050/00357/AM18/	RLA File :05/24/040/00369/AM18/	Lic.No/Date: 0510404639 17.11.2017	
Decision : : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under:- i. The import item at sl. No. 12 and 23 together are allowed 2 % of FOB value ii. The rest of the import items are allowed net to net under GN-4 with accountability clause.				

RA concerned may take further necessary action as per the decision of NC

51	Case No.: 55/19/80-ALC2/2017	Party Name: VEELINE MEDIA LTD.	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Deferred
	HQ File :01/80/050/00336/AM18/	RLA File :02/24/040/00130/AM18/	Lic.No/Date: 0210207985 20.11.2017	
Decision : The committee considered the case as per agenda and noted that the application was referred to DIPP on 26.2.2018 for their examination and comments. It is decided to remind DIPP to expedite their comments. Case is deferred				

52	Case No.: 40/19/80-ALC2/2017	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
	HQ File :01/80/050/00321/AM18/	RLA File :08/24/040/00143/AM18/	Lic.No/Date: 0810141340 21.11.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms asunder:-				

Sl. No.	Export item	Qty in number	Import item	Qty. allowed
1.	Deluxe Urine Bag containing 37225 Kgs. PVC Film sheet and 10500 kgs. polypropylene	500000.00	1. PVC Film Sheet 2. Polypropylene	37225.000 kg 10500.000 kg

RA concerned may take further necessary action as per the decision of NC

53	Case No.: 41/19/80-ALC2/2017	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
	HQ File :01/80/050/00322/AM18/	RLA File :08/24/040/00141/AM18/	Lic.No/Date: 0810141339 21.11.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under:				

Sl. No.	Export item	Qty in number	Import item	Qty. allowed
1.	PVC Nebulizer Mask containing 3102 kgs Non Toxic PVC compound and 105 kgs Latex free elastic strap and 915 kgs K-resin styrene Butadiene	500000.00	1. Non toxic PVC compound 2. Latex free elastic strap 3. K-resin styrene Butadiene	3102.000 kg 105.000 kg 915.000 kg

RA concerned may take further necessary action as per the decision of NC.

के० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

54	Case No.: 47/19/80-ALC2/2017	Party Name: KELVION INDIA PVT LTD	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Rejected
	HQ File :01/80/050/00328/AM18/	RLA File :03/94/040/00651/AM18/	Lic.No/Date: 0310817226 22.11.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to reject the case as import items are in brand name . RA concerned may take further necessary action as per the decision of NC				

55	Case No.: 50/19/80-ALC2/2017	Party Name: TIL LIMITED	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
	HQ File :01/80/050/00331/AM18/	RLA File :02/24/040/00133/AM18/	Lic.No/Date: 0210207993 22.11.2017	
Decision : The committee considered the case as per agenda . It is decided to ratify the norms on repeat basis as allowed in respect of Adv. Authorisation no. 0210208026 dated 04.12.2017 (case at sl. No 63 of this meeting) as per the written comments furnished by DHI (TSW (B) section) Uo. No. 3 dated 21.3.2018. RA concerned may take further necessary action as per the decision of NC..				

56	Case No.: 74/19/80-ALC2/2017	Party Name: CIRCOR FLOW TECHNOLOGIES INDIA PRIVATE LIMITED,	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved															
	HQ File :01/80/050/00355/AM18/	RLA File :32/24/040/00035/AM18/	Lic.No/Date: 3210078310 22.11.2017																
Decision : The committee considered the case as per agenda . It is decided to ratify the norms as per the written comments furnished by DIPP vide their O.M.No7/193/18/ts dated 01.6.2018 as under:-																			
<table border="1"> <thead> <tr> <th>Sl. No.</th><th>Export item</th><th>Qty</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Valve Parts- Gate , Nitrided, 60 inch GV 825-2 NOs (made out of import item Sl. No. 1)</td><td>8271.000 kg</td><td>Hot Rolled Steel Plates, Grade SA 387 gr. 5 Cl.2, 151 Inch x 73.75 inchx5.25 inch-2 Nos</td><td>1.30 kgs/kg content in export product 1 after taking 1/3rd recovery from scrap</td></tr> <tr> <td>2.</td><td>Valve Parts- Gate , coated, 36 inch GV 830-2 NOs (made out of import item Sl. No. 2)</td><td>1436.000 kg</td><td>Hot Rolled Steel Plates, Grade SA 387 gr. 5 Cl.2, 92.5 Inch x 46.75 inchx3 inch-2 Nos</td><td>1.38 kgs/kg content in export product 2 after taking 1/3rd recovery from scrap</td></tr> </tbody> </table>					Sl. No.	Export item	Qty	Import item	Qty. allowed	1.	Valve Parts- Gate , Nitrided, 60 inch GV 825-2 NOs (made out of import item Sl. No. 1)	8271.000 kg	Hot Rolled Steel Plates, Grade SA 387 gr. 5 Cl.2, 151 Inch x 73.75 inchx5.25 inch-2 Nos	1.30 kgs/kg content in export product 1 after taking 1/3 rd recovery from scrap	2.	Valve Parts- Gate , coated, 36 inch GV 830-2 NOs (made out of import item Sl. No. 2)	1436.000 kg	Hot Rolled Steel Plates, Grade SA 387 gr. 5 Cl.2, 92.5 Inch x 46.75 inchx3 inch-2 Nos	1.38 kgs/kg content in export product 2 after taking 1/3 rd recovery from scrap
Sl. No.	Export item	Qty	Import item	Qty. allowed															
1.	Valve Parts- Gate , Nitrided, 60 inch GV 825-2 NOs (made out of import item Sl. No. 1)	8271.000 kg	Hot Rolled Steel Plates, Grade SA 387 gr. 5 Cl.2, 151 Inch x 73.75 inchx5.25 inch-2 Nos	1.30 kgs/kg content in export product 1 after taking 1/3 rd recovery from scrap															
2.	Valve Parts- Gate , coated, 36 inch GV 830-2 NOs (made out of import item Sl. No. 2)	1436.000 kg	Hot Rolled Steel Plates, Grade SA 387 gr. 5 Cl.2, 92.5 Inch x 46.75 inchx3 inch-2 Nos	1.38 kgs/kg content in export product 2 after taking 1/3 rd recovery from scrap															
The import item should be of relevant grade, size, thickness, diameter as contained in the Export Product. Net content of above inputs in the export product will be as certified by jurisdictional GST Authorities.																			

RA concerned may take further necessary action as per the decision of NC.

Case ALC2/2017	No.: 5/19/80-	Party PENPOL LIMITED	Name: TERUMO PRIVATE	Meet ALC2/2018 23.05.2018	No/Date: 4/80-	Status: Approved
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HQ :01/80/050/00286/AM18/	File RLA	File :53/24/040/00011/AM18/	Lic.No/Date: 5310019535 23.11.2017
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Decision : Decision : The Committee deliberated on the matter and taking clue from the written comments furnished by DIPP (TSW section) vide their letter no 07/9/2016-TSW dated 08.12.2017.It is decided to ratify the norms as under :-

Export item Name	Quantity in (Number)	Import item name	Quantity allowed
1. Single Blood Bag	202250.000	PVC Compound	1.10 kg /kg content contained in export product
2. Single Blood Bag with Sampling Arm	1840.000	Stainless Steel Capillary (Cannule with Protective Cap) (Needle Assembly)	1.03 number/number content contained in export product
3. Single Blood Bag with NIP	1860.000	Evident Paper- Plastic in Roll or Sheet (Self Adhesive)	1.04 sq. mtr/ sq. mtr. content contained in export product
4. Single Blood Bag with Sampling Arm & NIP	3600.000	Aluminium Foil Cover (Laminated Aluminium Pouch)	1.02 number/number content contained in export product
5. Single Blood Bag with Sampling Arm NIP & Holder	5568.000	Plasma Cap (Rubber Cap)	1.03 number/number content contained in export product
6. Single Transfer Bag	28000.000	Luer Adaptor Holder Assembly	1.03 number/number content contained in export product
7. Double Blood Bag	113148.000	Oxygen Absorber	1.03 number/number content contained in export product
8. Double Blood Bag with Sampling Arm	7440.000	Y Tube	1.03 number/number content contained in export product
9. Double Blood Bag with Sampling Arm, NIP, Holder & D Bag	34020.000	Thermal Transfer Ribbon 110 mm width x 300 mtr Long	1.03 meter/meter content contained in export product
10. Triple Blood Bag	48312.000	Big Break off Valve (Big BOV)	1.03 number/number content contained in export product
11. Triple Blood	73448.000	Y Connector	1.03 number/number

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Bag with Sampling Arm, NIP, Holder & D Bag			content contained in export product
12. Triple Blood Bag SAGM	5600.000	Stamping Foil Tape 27 mm width x 500 mtr Long	1.03 meter/meter content contained in export product
13. Top & Bottom Triple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	36904.000	Tube Connector	1.03 number/number content contained in export product
14. Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	23784.000	Big Break off Valve Sleeve (Big BOV Sleeve)	1.03 number/number content contained in export product
15. Quadruple Blood Bag SAGM Buffy with Sampling Arm, NIP, Holder & D Bag	16704.000	TAB Tube Connector	1.03 number/number content contained in export product
16 Top & Bottom Quadruple Blood Bag SAGM with Sampling Arm, NIP, Holder & D Bag	52794.000		

RA concerned may take further necessary action as per the decision of NC.

Case No.: 60/19/80-ALC2/2017	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00341/AM18/	RLA File :03/95/040/00705/AM18/	Lic.No/Date: 0310817288 24.11.2017	

58 **Decision :** The committee considered the case as per agenda . It is decided to ratify the norms as per the written comments furnished by DIPP vide their O.M.No7/104/ 2018/TS dated 15.3.2018 as under:-

1. Quantities of import items at Sl. NO. 1 to 8 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. NO. 9 may be allowed as applied for i.e. 842 kgs. being less than 0.84% of FOB value of export.
3. Quantity of import item at Sl. NO. 10 may be allowed as 188039 kgs. as 1,363kg./kg. content in the export product after taking 20% recovery from scrap.

RA concerned may take further necessary action as per the decision of NC.

के० पी० नारायण/डी० ए०
उप महा निदेशक निदेशाधीन
Deputy Director General of Foreign Trade
विदेश व्यापार महा निदेशाधीन
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.:83/19/80-ALC2/2017	Party Name:THE ANUP ENGINEERING LIMITED	Meet No/Date:4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00364/AM18/	RLA File :08/24/040/00230/AM18/	Lic.No/Date:0810141362 24.11.2017	
Decision : The committee considered the case as per agenda . It is decided to ratify the norms as per the written comments furnished by DIPP vide their O.M.No7/196/ 2018/TS dated 01.6.2018 as under: 1. The all 126 import items are allowed under G-4 with accountability clause with condition that import items should be of relevant grade, size, thickness, diameter as contained in the export product. 2. The net content of above inputs in the export product should be certified by jurisdictional GST authorities. RA concerned may take further necessary action as per the decision of NC.			

Case No.:77/19/80-ALC2/2017	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:4/80-ALC2/2018 23.05.2018	Status: Deferred
HQ File :01/80/050/00358/AM18/	RLA File :32/21/040/00073/AM18/	Lic.No/Date:3210078312 27.11.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to request the firm to appear for personal hearing before Norms committee . Case is deferred			

Case No.:49/19/80-ALC2/2017	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00330/AM18/	RLA File :03/94/040/00632/AM18/	Lic.No/Date:0310817376 28.11.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under:- i. The import item at sl. No. 5 ,6, 7 , 9, 10 and 13 to 17 are allowed in number (not in kgs) on net to net under GN-4 with accountability clause. RA shall call the details along with specifications and part numbers etc. and incorporate the same in authorisation. ii. The import item at sl.No. 18 to 22 together are allowed 2 % FOB value. iii. The rest of other import items are allowed under SION C -1647. RA concerned may take further necessary action as per the decision of NC.			

Case No.:48/19/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00329/AM18/	RLA File :03/94/040/00690/AM18/	Lic.No/Date:0310817458 30.11.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the			

norms as under:-

i. The relevant import item is allowed 97 in Number after taking into account of recovery of wastage .

RA concerned may take further necessary action as per the decision of NC.

Case No.: 51/19/80-ALC2/2017	Party Name: TIL LIMITED	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00332/AM18/	RLA File :02/24/040/00137/AM18/	Lic.No/Date: 0210208026 04.12.2017	

Decision : The committee considered the case as per agenda . It is decided to ratify the norms as per the written comments furnished by DHI (TSW (B) section) Uo. No. 3/3/2018-TSW (B) dated 21.3.2018 as under:

63 Export :

Hyster Reachstacker Model Rs-45 31 CH with Powered Dampening Spreader -1 No.

Import:

There are 179 items of import consisting of raw material, consumables & components. The norms allowed to these items as under:

1. The imports at Sl. No. 1 to 153 and 155 to 167 are components allowed under GN-4 with accountability clause.
2. The imports at Sl. No. 154 and 168 to 179 are consumables & raw material allowed as per SION C-1647.

RA concerned may take further necessary action as per the decision of NC.

Case No.: 59/19/80-ALC2/2017	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00340/AM18/	RLA File :03/95/040/00745/AM18/	Lic.No/Date: 0310817503 05.12.2017	

64 **Decision :** The committee considered the case as per agenda . It is decided to ratify the norms as per the written comments furnished by DIPP vide their O.M.No7/104/ 2018/TS dated 15.3.2018 as under:

1. Quantities of import items at Sl. NO. 1 to 7 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. NO. 8 may be allowed as applied for i.e. 1195.15 kgs being less than 0.73% of FOB value of exports.
3. Quantity of import item at Sl. No. 9 may be allowed as 374229 kgs as 1.363 kg/kg content in the export products after taking 20% recovery from scrap.

RA concerned may take further necessary action as per the decision of NC.

Case No.: 54/19/80-ALC2/2017	Party Name: TIL LIMITED	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00335/AM18/	RLA File :02/24/040/00140/AM18/	Lic.No/Date: 0210208035 07.12.2017	

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DR. SINGH
उप. महानिदेशक, आयात-रिपोर्ट
Deputy Director General of Imports
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : The committee considered the case as per agenda . It is decided to ratify the norms on repeat basis as allowed in respect of Adv. Authorisation no. 0210208026 dated 04.12.2017 (case at sl. No 63 of this meeting) as per the written comments furnished by DHI (TSW (B) section) Uo. No. 3/2/2018 dated 21.3.2018.

RA concerned may take further necessary action as per the decision of NC

Case No.: 1/19/80-ALC2/2017	Party Name: DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00282/AM18/	RLA File :03/94/040/00728/AM18/	Lic.No/Date:0310817719 12.12.2017	

66 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under:-

i. The import item at sl .No. 1 allowed net to net in Numbers. RA shall call the number of import item along with specifications and incorporate the same in the authorisation. Same shall be accounted as per general note -4.

ii. The import item at sl. No.2 is allowed 5% of FOB value

RA concerned may take further necessary action as per the decision of NC.

Case No.: 52/19/80-ALC2/2017	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Deferred
HQ File :01/80/050/00333/AM18/	RLA File :04/24/040/00169/AM18/	Lic.No/Date:0410163783 12.12.2017	

67 **Decision :** The committee considered the case as per agenda and noted that the application was referred to DIPP on 26.2.2018 for their examination and comments. It is decided to remind DIPP to expedite their comments. Case is deferred

Case No.: 80/19/80-ALC2/2017	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00361/AM18/	RLA File :05/24/040/00386/AM18/	Lic.No/Date:0510404922 13.12.2017	

68 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under:-

i. The import item at sl .no. 1,2,3,4 ,5& 6 are allowed 1.01 kg /kg content in export product

ii. The import item at sl .no. 7 is allowed 1.02 kg /kg content in export product

RA concerned may take further necessary action as per the decision of NC.

Case No.: 53/19/80-ALC2/2017	Party Name: THERMAX LTD	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved
HQ File :01/80/050/00334/AM18/	RLA File :31/83/040/00123/AM18/	Lic.No/Date:3110066933 14.12.2017	

69 **Decision :** The committee considered the case as per agenda . It is decided to ratify the norms as

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उप महासंचालक (विदेशी व्यापार)
Deputy Director General of Foreign Trade
विदेशी व्यापार महासंचालकालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

per the written comments furnished by DHI (TSW (B) section) UO. No. 3/6/2018-TSW (B) dated 19.3.2018:

Export

Coal fired CFBC Boiler 2 X 90 TPH- 2 numbers. The total export weight of two boilers is 662.3 MT & the same may be incorporated in the advance authorisation.

Import

There are total 37 import items. The import item consists of different types of steel pipes & tubes, plates & bars are allowed the percentage of wastage on net content basis as applied for or as per SION C-1647 whichever is lower.

RA concerned may take further necessary action as per the decision of NC.

Case No.: 56/19/80-ALC2/2017	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Rejected
HQ File :01/80/050/00337/AM18/	RLA File :31/83/040/00109/AM18/	Lic.No/Date: 3110066941 20.12.2017	
Decision : The committee considered the case as per agenda and decided to reject the case as import item description is not clear.Advance authorisationis allowed only for specific import item.			
RA concerned may take further necessary action as per the decision of NC.			

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Case No.:58/19/80-ALC2/2017	Party Name:AUROLAB	Meet No/Date:4/80-ALC2/2018 23.05.2018	Status: Approved	
HQ File :01/80/050/00339/AM18/	RLA File :35/24/040/00026/AM18/	Lic.No/Date:3510045262 21.12.2017		
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided ratify the norms as under:				
Sl. No.	Export item	Qty.	Import	Qty allowed.
1	Hydrophilic Poly Hydroxy Ethyl Metacrylate Foldable Intraocular Lens- semi finished	750000 number	Contaflex CI 26 Intraocular lens blanks	825000 number
RA concerned may take further necessary action as per the decision of NC.				

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Case No.: 62/19/80-ALC2/2017	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date: 4/80-ALC2/2018 23.05.2018	Status: Approved	
HQ File :01/80/050/00343/AM18/	RLA File :03/95/040/00690/AM18/	Lic.No/Date: 0310818038 27.12.2017		
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided ratify the norms as under:				
Sl. No.	Export item	Qty.	Import	Qty allowed.

1	Chromium Metal powder	20000.00 kg	Chromium Metal Lumps/ Chips	20200.00 kg
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RA concerned may take further necessary action as per the decision of NC

Case No.:61/19/80-ALC2/2017	Party Name:ULTRA ENGINEERS	Meet No/Date:4/80-ALC2/2018 23.05.2018	Status: Deferred
HQ File :01/80/050/00342/AM18/	RLA File :31/83/040/00135/AM18/	Lic.No/Date:3110066956 05.01.2018	
Decision : The committee considered the case as per agenda .It is noted that deficiency raised by DHI vide their letter dated 7.3.2018 and letter sent to the firm vide e mail dt to furnish the requisite information has not been received. It is decided to send final reminder to the firm to furnish information with 15 days failing which case will be rejected. Case is deferred			

MANUAL CASE

S.No.51

Case No.A/R –	M/s Bharat Heavy Electricals Ltd., Chennai	F.No.01/80/050/00720/AM11/D ES.I	Lic. No. and date
Meeting No. 4/19		RLA No.04/24/040/00233/AM11	0410119698
Date: 23.05.2018		Request for amendment of norms.	Date 13.12.2010
Decision: The committee considered the case as per agenda and decided to revise the norms as per the written comments furnished by DHI ,TSW(B) Section U.O.No. 2/3/BH-3/AANo.137/18-TSW (B) dated 11.4.2018. The copy of the letter attached at the end of minutes. RA concerned may take further necessary action as per the decision of NC.			

S.No.52

Case No.A/R –	M/s Bharat Heavy Electricals Ltd., Chennai	F.No.01/80/050/00412/AM12/D ES.I	Lic. No. and date
Meeting No. 4/19		RLA No.04/24/040/00216/AM12	0410130796
Date: 23.05.2018		Request for amendment of norms.	Date 23.11.2011
Decision: The committee considered the case as per agenda and decided to revise the norms as per the written comments furnished by DHI ,TSW(B) Section U.O.No. 2/3/BH-3/AANo.137/18-TSW (B) dated 11.4.2018. The copy of the letter attached at the end of minutes. RA concerned may take further necessary action as per the decision of NC.			

S.No.53

Case No.A/R –	M/s Bharat Heavy Electricals Ltd., Chennai	F.No.01/80/050/00577/AM12/D ES.I	Lic. No. and date
Meeting No. 4/19		RLA No.04/24/040/00310/AM12	0410133974
Date: 23.05.2018		Request for amendment of norms.	Date 21.02.2012
Decision: The committee considered the case as per agenda and decided to revise the norms as per the written comments furnished by DHI ,TSW(B) Section U.O.No. 2/3/BH-3/AANo.137/18-TSW (B) dated 11.4.2018. The copy of the letter attached at the end of minutes.			
RA concerned may take further necessary action as per the decision of NC			

S.No.54

Case No.A/R –	M/s Bharat Heavy Electricals Ltd., Chennai	F.No.01/80/050/00791/AM11/D ES.I	Lic. No. and date
Meeting No. 4/19		RLA No.04/24/040/00260/AM11	04101121377
Date: 23.05.2018		Request for amendment of norms.	Date 08.02.2011
Decision: The committee considered the case as per agenda and decided to revise the norms as per the written comments furnished by DHI ,TSW(B) Section U.O.No. 2/3/BH-3/AANo.137/18-TSW (B) dated 11.4.2018. The copy of the letter attached at the end of minutes.			
RA concerned may take further necessary action as per the decision of NC			

S.No.55

Case No.A/R –	M/s Larsen & Toubro Ltd. Mumbai	F.No.01/80/050/00115/AM17/D ES.I	Lic. No. and date
Meeting No. 4/19		RLA No.04/24/040/00654/AM16	0310801773
Date: 23.05.2018		Request for revision of norms.	Date 14.01.2016
Decision: The committee considered the case as per agenda and decided to revise the norms as per the written comments furnished by DIPP , Technical support letter no 07/4/2017-TS dated 25.1.2018. The copy of the letter attached at the end of minutes.			

RA concerned may take further necessary action as per the decision of NC

S.No.56

Case No.A/R –	M/s Larsen & Toubro Ltd. Mumbai	F.No.01/80/050/00265/AM17/D ES.I	Lic. No. and date
Meeting No. 4/19		RLA No.04/24/040/00174/AM17	0310805572
Date: 23.05.2018		Request for amendment of norms.	Date 17.06.2016

Decision: The committee considered the case as per agenda and decided to revise the norms as per the written comments furnished by DIPP, Technical support letter no 07/70/2018-TS dated 24.5.2018. The copy of the letter attached at the end of minutes.

RA concerned may take further necessary action as per the decision of NC

S.No 57

Case No.A/R –	M/s The Indure Pvt Ltd. Sahibabad	F.No.01/80/050/00600/AM17/D ES.I	Lic. No. and date
Meeting No. 4/19		RLA No.04/24/040/00473/AM17	0510401362
Date: 23.05.2018		Request for fixation of norms.	Date 20.01.2017

Decision: The committee considered the case as per agenda and noted that the request of the firm was sent to DIPP on 24.01.2018 for their examination / comments. Case is deferred

S.No.58

Case No.A/R –	M/s Vee Kay Vikram & Co.LLP Ahmedabad	F.No.01/80/050/00371/AM17/D ES.I	Lic. No. and date
Meeting No. 4/19		RLA No.04/24/040/00060/AM16	0810135377
Date: 23.05.2018		Request for fixation of norms.	Date 27.05.2015

Decision The committee considered the case as per agenda and noted that the request of the firm was sent to DIPP on 05.12.2017 for their examination / comments. It is decided to remind DIPP to expedite their comments. Case is deferred

S.No.59

Case No.A/R –	M/s Micron Instruments Pvt.Ltd. New Delhi.	F.No.01/80/050/00169/AM18/D ES.I	Lic. No. and date
Meeting No. 4/19		RLA No.04/24/040/00056/AM17	0510402472
Date: 23.05.2018		Request for Enhancement of norms.	Date 05.05.2017

Decision : The committee considered the case as per agenda and noted that the request of the firm was sent to DIPP on 24.1.2018 for their examination / comments. It is decided to remind DIPP to expedite their comments. Case is deferred.

S.No.60

Case No.A/R –	M/s BGR Energy Systems Ltd. Chennai.	F.No.01/80/050/00593/AM17/D ES.I	Lic. No. and date
Meeting No. 4/19		RLA No.04/24/040/00159/AM17	0410162667
Date: 23.05.2018		Request for fixation of norms.	Date 06.01.2017

Decision: The committee considered the case as per agenda and noted that the request of the firm was sent to DIPP on 05.12.2017 for their examination / comments. It is decided to remind DIPP to expedite their comments. Case is deferred.

S.No.61

Case No.A/R –	M/s Larsen & Toubro Ltd. Mumbai	F.No.01/80/050/00198/AM17/D ES.I	Lic. No. and date
Meeting No. 4/19		RLA No.04/24/040/00623/AM16	0310801772
Date: 23.05.2018		Request for amendment of norms.	Date 14.01.2016

Decision:The committee considered the case as per agenda and decided to revise the norms as per the written comments furnished by DHI ,TSW(B) Section U.O.No.3 (67)/16-TSW (B) dated 04.5.2018. The copy of the letter attached at the end of minutes.

RA concerned may take further necessary action as per the decision of NC.

S.No.62

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के० पा० उद्योग वि०
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासंचालक वि०
Directorate General of Foreign Trade
याणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.A/R – 12	M/s Plant Engineering	F.No.01/80/050/00431/AM11/D ES.I/part	Lic. No. and date
Meeting No. 4/19	Services. Chennai.	RLA No.04/24/040/00076/AM11	0410115529
Date: 23.05.2018		Request for revision of norms.	Date 14.07.2010
Decision: The committee considered the case as per agenda and decided to revise the norms as per the written comments furnished by DHI TSW(B) Section U.O.No.3 (14)/18-TSW (B) dated 06.6.2018. The copy of the letter attached at the end of minutes. RA concerned may take further necessary action as per the decision of NC			

S.No.63

Case No.A/R – 13	M/s Plant Engineering	F.No.01/80/050/00001/AM11/D ES.I/part	Lic. No. and date
Meeting No. 4/19	Services. Chennai.	RLA No.04/24/040/00009/AM11	0410113324
Date: 23.05.2018		Request for revision of norms.	Date 23.04.2010
Decision: The committee considered the case as per agenda and decided to revise the norms as per the written comments furnished by DHI ,TSW(B) Section U.O.No.3 (15)/18-TSW (B) dated 06.6.2018. The copy of the letter attached at the end of minutes. RA concerned may take further necessary action as per the decision of NC.			

S.No.64

Case No.A/R – 14	M/s Bonatrans India Pvt.Ltd.	F.No.01/80/050/00486/AM17/D ES.I	Lic. No. and date
Meeting No. 4/19	Aurangabad.	RLA No.03/94/040/00558/AM17	0310808077
Date: 23.05.2018		Request for Fixation of adhoc norms.	Date 26.09.2016
Decision: The committee considered the case as per agenda and noted that the request of the firm was sent to DHI on 24.1.2018 for their examination / comments. It is decided to remind DHI to expedite their comments. Case is deferred.			

S.No.65

के० पी० सिंह / K. P. Singh
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.A/R – 15	M/s Bharat Heavy Electricals Ltd.	F.No.01/80/050/00066/AM13/D ES.I/part	Lic. No. and date
Meeting No. 4/19		RLA No.04/24/040/00326/AM12	0410134719
Date: 23.05.2018		Request for amendment of norms.	Date 13.03.2012

Decision: The committee considered the case as per agenda and noted that the request of the firm was sent to DHI on 14.3.2018 for their examination / comments. It is decided to remind DHI to expedite their comments. Case is deferred

S.No.66

Case No.A/R –164	M/s Bio-Tech Vision care Pvt. Ltd. Ahmedabad.	F.No.01/80/050/00120/AM16/D ES.I	Lic. No. and date
Meeting No. 4/19		RLA No.04/24/040/00023/AM16	0810135195
Date: 23.05.2018		Request for revision of norms.	Date 06.05.2015

Decision: The committee considered the case as per agenda and noted that the representative of the firm has appeared before norms committee meeting . The committee decided to examine the matter in file. Case is deferred.

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के० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

04/19

manual at sl No- 51
DHE

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S BHEL Chennai for ratification of norms of AA no-0410119698 dt 13-12-10.

DES-I, DGFT may kindly refer to the above mentioned AA M/S BHEL Chennai. The firm's representation of dated 23/11/17 has been examined. The firm has requested for amendment in the quantity of inputs from earlier ratified quantities by Norms Committee due to reduction in overall pipe length during detailed engineering. This Office recommends the following.

This Office recommends the following.

Export product (EP)

Piping system for 3X250 MW Steam Turbine generator for Bogaigaon TPS project. Export weight will be reduced from 2606 MT to 1450 MT.

IMPORT

Item no	Item	Earlier ratified qty	Proposed amended qty
1	Seamless CS pipe	930 MT	917 MT
2	Seamless AS pipe	60MT	50 MT
4	Fittings	1500 Nos	45 Nos

Item no 3, 5 to 7 not imported and hence to be deleted. The applicant will account for actual imports in export product. The applicant will produce copy of sales/Excise invoices to the RLA, DGFT for verification of actual total export weight.

The above issues with the approval of JS (BJM).



B.C. Nayak
Development Officer
11/04/18

DGFT, Economic Officer, DES-I

Deptt. of HI, UO No 2(3)/BH-3/ AA no 137/18-TSW(B)

dated

4/11/19 manual call at P1 No - 52
DHL

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S BHEL Chennai for ratification of norms of AA no-0410130796 dt 23-11-11.

DES-I, DGFT may kindly refer to the above mentioned AA M/S BHEL Chennai. The firm's representation of dated 23/11/17 has been examined. The firm has requested for amendment in the quantity of inputs from earlier ratified quantities by Norms Committee due to reduction in overall pipe length during detailed engineering. This Office recommends the following.

Export product (EP)

Piping system for 5X270 MW BTG for Nasik TPS project. Export weight will be reduced from 10,262 MT to 5782 MT.

IMPORT

Item no	Item	Earlier ratified qty	Proposed amended qty
1	Seamless CS pipe	1750 MT	1144 MT
2	Seamless AS pipe	1700MT	1652 MT
4	Fittings	3000 Nos	359 Nos

Item no 3,6 & 7 not imported and hence to be deleted. There is no change in quantity for item no 5 . The applicant will account for actual imports in export product. The applicant will produce copy of sales/Excise invoices to the RLA, DGFT for verification of actual total export weight.

The above issues with the approval of JS (BJM).


B.C.Nayak
Development Officer
11/04/18

S
11/4/18

DGFT, Economic Officer, DES-I
Deptt. of HI, UO No 2(3)/BH-3/ AA no 137/18-TSW(B)

dated

04/19

Manual at 81. No- 53
DHL

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S BHEL Chennai for ratification of norms of AA no- 0410133974 dt 21-02-12

DES-I, DGFT may kindly refer to the above mentioned AA M/S BHEL Chennai. The firm's representation of dated 23/11/17 has been examined. The firm has requested for amendment in the quantity of inputs from earlier ratified quantities by Norms Committee due to reduction in overall pipe length during detailed engineering. This Office recommends the following.

Export product (EP)

Piping system for 4X250 MW Steam generator with ESP for Nabinagar TPS project. Export weight will be reduced from 3448 MT to 3318 MT.

IMPORT

Item no	Item	Earlier ratified qty	Proposed amended qty
1	Seamless CS pipe	300 MT	149 MT
2	Seamless AS pipe	1300MT	1294 MT
4	Fittings, forgings	1200 Nos	51 Nos
7	Hanger Components	80	48
13	Flow Nozzle Assy	80	56

Item no 3,6,8, 10 to 12 not imported and hence to be deleted. There is no change in quantity for item no 5 &9. The applicant will account for actual imports in export product. The applicant will produce copy of sales/Excise invoices to the RLA, DGFT for verification of actual total export weight.

The above issues with the approval of JS (BJM).

11/4/18

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B.C.Nayak
Development Officer
11/04/18

DGFT, Economic Officer, DES-I
Deptt. of HI, UO No 2(3)/BH-3/ AA no 137/18-TSW(B)

dated

19/18

M No. 4/19

manual at sl No - 54

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

D+15

Subject: Application of M/S BHEL Chennai for ratification of norms of AA no-0410121377 dt 08-02-11.

DES-I, DGFT may kindly refer to the above mentioned AA M/S BHEL Chennai. The firm's representation of dated 23/11/17 has been examined. The firm has requested for amendment in the quantity of inputs from earlier ratified quantities by Norms Committee due to reduction in overall pipe length during detailed engineering. This Office recommends the following.

Export product (EP)

Piping system for 1X600 MW Steam Generator for North Chennai TPS project. Export weight will be reduced from 4556 MT to 3296 MT.

IMPORT

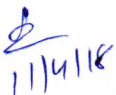
Item no	Item	Earlier ratified qty	Proposed amended qty
1	Seamless CS pipe	1000 MT	746 MT
2	Seamless AS pipe	650MT	625 MT
4	Fittings	2000 Nos	18 Nos
10	Gauges	50 Nos	82 Nos

Item no 3, 5 to 9, 11 & 12 are not imported and hence to be deleted. The applicant will account for actual imports in export product. The applicant will produce copy of sales/Excise invoices to the RLA, DGFT for verification of actual total export weight.

The above issues with the approval of JS (BJM).



B.C. Nayak
Development Officer
11/04/18



DGFT, Economic Officer, DES-I
Deptt. of HI, UO No 2(3)/BH-3/ AA no 137/18-TSW(B)

dated

36

19/80
Manual.
444

Manual case of Sl. No 55
DIPP

File No. 7/4/2017-TS

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(Technical Support)

Subject: Revision of Norms against Adv. Authorization No. 0310801773 dated 14.1.2016 (for annual requirement) issued under Para 4.7 (of HBP (Vol.I) to M/s Larsen & Toubro Ltd., Mumbai

Ref.: DGFT ID.No. 01/80/50/00115/AM17/DES-I/683 dated 5.12.2017 enclosing firm's representation dated 31.07.2017

Copies of earlier decisions taken in the instant case in the NC-I meetings held on 13.09.2016 and 11.04.2017 may be seen (enclosed). The representation dated 31.07.2017 of the firm has been examined and based on details submitted by the firm, following is recommended:

1. Import Item:

Sl. No. of LOG	Ratified Description	Recommended Description
1	ALLOY STEEL PLATES- SA 302/SA 302M- Thickness 30-70mm	ALLOY STEEL PLATES- SA 302/SA 302M- Thickness 90-120mm
2	CARBON STEEL PLATES SPEC - SA 516/SA 516M- Thickness 30-70mm	CARBON STEEL PLATES SPEC - SA 516/SA 516M- Thickness 15-70mm
3	CLAD PLATES- SPEC - SA 264- Thickness 30-70mm	CLAD PLATES- SPEC - SA 264- Thickness 30-90mm

2. The net empty weight of the export item may be amended from 2419.18 MT to 2396 MT.
3. All other conditions will remain unchanged.

Encl.: As above


(Sundeep Chauhan)
Development Officer
25.1.2018

To

DGFT (NC-I)
Shri S.K. Panigrahi
Economic Officer
For Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

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29/1/18

Case No.:4/3/80-ALC2/2016	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Approved
HQ File :01/80/050/00115/AM17/	RLA File :03/95/040/00654/AM16/	Lic.No/Date:0310801773 14.01.2016	
52	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/78/2016/TSW/52 dated 14.09.2016 as under:- 1. Net empty weight of export item may be specified as 2419.18 MT. 2. Import items at Sl. Nos. 1 to 3 shall be of relevant grade and thickness as contained in the export item. 3. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 475807 Kgs., 398002 Kgs. & 130174 Kgs. respectively as 1.05 Kgs./Kg. content in the export item. 4. Quantities of import items at Sl. No. 4 & 5 may also be specified as 10 Nos. & 55 Nos. respectively in addition to their weighs.		

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H. S. S.
Foreign Trade Development
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

5. Import items at Sl. No. 4 & 5 may be allowed on net to net basis with accountability clause.
6. Quantity of import item at Sl. No. 6 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be allowed as 400700 Kgs. as 2.43 Kgs./kg. content in export item after taking 20 % recovery from scrap.
7. Import item at Sl. No. 7 shall be of relevant grade and dia. as contained in the export item and its quantity may be allowed as 1154000 Kgs.(324956 Meters) inclusive of 2 % wastage.
8. Quantities of import items at Sl. No. 8, 9, 10 & 11 (welding consumables) may be allowed a 15500 Kgs., 11110 Kgs. , 10502 Kgs. & 26001 Kgs. respectively.

RA may take further necessary action accordingly.

Case No.:33/6/80-ALC2/2016	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2016 13.09.2016	Status: Approved
HQ File :01/80/050/00192/AM17/	RLA File :03/94/040/00872/AM16/	Lic.No/Date:0310802025 25.01.2016	
53	Decision: The committee decided to ratify the norms based upon the written comments of MSME vide UO No.TL-13024/121/2016-MMM&A-DCMSME dated 12.08.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.		

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S.No.06

Case No. A/R - 153	M/s Larsen & Toubro Limited, Mumbai	F.No.01/80/050/00115/AM17/DES.I RLA No.03/95/040/00654/AM16 Request for amendment and re-consideration of item.	Lic. No. and date 0310801773 dt. 14.01.2016
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Decision: The Committee noted that modified the norms based upon the recommendation of DIPP vide U.O. No. 12/24/2017-TSW/153-A/R dated 11.04.2017 as under:

1. Words "Thickness 30-70 mm" may be suffixed with the description of import items at Sl. Nos. 1 to 3.
2. No change may be made in the quantities of import items at Sl. No. 1, 2 & 3 as the same have been allowed as 1.05 Kgs./Kg. content in the export item.
3. Quantity of import item at Sl. No. 5 may be allowed as 55 Nos. (116860 Kgs.) on net to net basis with accountability clause.
4. No change may be made in the weight of import item at Sl. No. 6 as the same has been allowed after taking 20 % recovery from scrap.
5. Quantities of Import items at Sl. No. 8, 9, 10 & 11 (welding consumables) may be allowed as 30438 Kgs., 22000 Kgs. 20788 Kgs. & 51226 Kgs. respectively as details for

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DR. K. SINGH
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Director General of Foreign Trade
बाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

6. requirement of welding consumables submitted by the firm.
Quantity of import item at Sl. No. 12(New item) namely, Thermocouple , may be allowed as 92 Nos. on net to net basis with accountability clause

RA may take further necessary action accordingly.

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4/19
M 57
A No-4/19

manual case NO - ~~50~~ 56

DRP

No: 7/70/2018/TS
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

Udyog Bhawan, New Delhi
Dated, the 24 May, 2018

OFFICE MEMORANDUM

Subject: Amendment of Norms against AA No. 0310805572 dt. 17.06.2016 issued to M/s Larsen & Toubro Limited.

Ref: DGFT . I.D. Note No.01/80/050/00265/AM-17/DES-1/802 dated 15.2.2018

Based on the firm's representations dated September 22, 2017 & May 21, 2018, the AA No. 0310805572 dt. 17.06.2016 ratified in Meeting No.12/80-ALC2/2016 Dt 13.09.2016, may be revised in respect of import item no. 8 and total net empty weight of the Export Item, as follows:

- The import item at Sl. No. 8 (fasteners) may be allowed on net to net basis with accountability clause and its quantity may be specified as 2974 Nos. Import items should be of relevant grade, size and specifications as contained in the EPs.
- Net empty weight of export item may be specified as 1,71,100 Kgs.

This issues with the approval of Technical Adviser (Boiler).


(Sundeep Chauhan)
Development Officer
Tel: 3200

To

Directorate General of Foreign Trade
(Sh. S.K. Panigrahi, E.O.)
Udyog Bhawan, New Delhi

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M.No 4/19

Manual of CENo- 69

DHL

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of L&T for ratification of norms of AA no 0310801772dt. 14-01-2016.

DES-I, DGFT may kindly refer to the above mentioned AA of L&T. The firm has requested for amendment in quantity of import & corresponding change in export weight. The change in import weight for item no 3, Seamless Pipes, is during detailed engineering.

Export

Power cycle piping Spools- The firm has sought increase of Export weight from 3342 MT to 3758.49 MT. The export weight/net content as per jurisdictional Cantal Excise Certificate.

Input item no 3_- No change is called for being on net content.

The above issues with the approval of IA(KKT).



B.C.Nayak
Development Officer
04/05/18

DGFT (Economic Officer , DES-I)
Deptt. of HI, UO No 3(67)/16-TSW(B)

Manual case at 88 no. 62
D+11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S PLANT Engineering services for
ratification of norms of AA no-0410115529 dt 23-04-10

DES-I, DGFT may kindly refer to the above mentioned AA
of M/S PLANT Engineering services. M/S PLANT Engineering has
requested for enhancement the wastage. Based on the
information submitted this Office recommends as follows

Export

Rack LHD/RHD- 60,000 NUMBERS of weight 124.2 MT. The
minimum length of the export product is 640 mm and its
maximum diameter is 23.95 mm may be incorporated in the AA.
(Dimension after stage 6 of manufacturing process)

Import

Sl no	item	comments
1	Rack bar Blank	1.23 kg/kg content in the export product with 16.8% recovery.
2	Broach tool(consumables)	Quantity restricted to 2% of FOB value of export as in C-1647.

The above issues with the approval of Joint Secretary (PLK).


B.C. Nayak
Development Officer
06-06-18

DGFT (Mr S.K. Panigrahi, FTDO , DES-I)
Deptt. of HI, UO No 3(14)/18-TSW(B)

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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S PLANT Engineering services for
ratification of norms of AA no-0410113324 dt 23-04-10

DES-I, DGFT may kindly refer to the above mentioned AA
of M/S PLANT Engineering services. M/S PLANT Engineering has
requested for enhancement the wastage. Based on the
information submitted this Office recommends as follows

Export

Rack LHD/RHD- 60,000 NUMBERS of weight 124.2 MT. The
minimum length of the export product is 640 mm and its
maximum diameter is 23.95 mm may be incorporated in the AA.
(Dimension after stage 6 of manufacturing process)

Import

Sl no	item	comments
1	Rack bar Blank	1.23 kg/kg content in the export product with 16.8% recovery.

The above issues with the approval of Joint Secretary (PLK).



B.C. Nayak
Development Officer
06-06-18

DGFT (Mr S.K. Panigrahi, FTDO , DES-I)
Deptt. of HI, UO No 3(15)/18-TSW(B)

dated